

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1735
ANSWERED ON 28TH NOVEMBER, 2019

MODIFICATION TO MOTOR VEHICLES ACT

1735. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has received any representation from All India Motor Transport Association requesting for modifications in the Motor Vehicles Act with regard to reduction of traffic violation charges, toll rates, third party insurance rates etc.;
- (b) if so, the details thereof;
- (c) whether the Government has taken any action thereon; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Ministry received representation from the Transport Association raising apprehensions on the implementation of certain provisions of the Motor Vehicles (Amendment) Act, 2019.

(c) and (d) The Ministry has clarified that the Ministry is of the view that as per the current provision that in cases of third party insurance liability for cases of compensation in case of death as being un-limited to be paid by the insurance company would be maintained, within the provisions of the Motor Vehicles (Amendment) Act, 2019 and the subsequent rules or guidelines whenever they are issued.
